

**CC No. CBI/100/19 (Old CC No. 35/17)  
RC No. 219 2014 (E) 0021  
Branch: CBI, EO-I, New Delhi.  
CBI vs M/s Visa Power Ltd and Ors.  
U/s 120B r/w 420 IPC and 13(2) r/w 13(1)(d) of PC Act, 1988.**

**09.07.2020**

*Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present: Ld. DLA Sh. V.K. Sharma, Ld. Senior P.P. Sh. A.P. Singh,  
Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum  
Cheema for CBI.**

**IO Dy. SP Ajeet Singh.**

IO has informed that the directions passed by this Court vide order dated 13.03.2020 have since been conveyed to DoPT. He states that no further communication has yet been received from DoPT.

IO has been directed to pursue the matter with DoPT.


  
**Special Judge (CBI)  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi**

Accordingly, as prayed, matter be now put up on 29.09.2020 awaiting report from DoPT.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar) CSI  
Special Judge (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
NEW DELHI  
09.07.2020

**CC No. 288/2019 (Old CC Nos. 30/16 & 03/14)**  
**RC No. AC2/2010/A0001; Branch: ACU-II/CBI/New Delhi**  
**CBI Vs. Gautam Kumar Basak & Ors.**  
**U/s. 120-B, Section 420 r/w Sec. 471 IPC &**  
**Sec. 15, Sec 13(2) r/w13(1)(d) PC Act**

**09.07.2020**

*Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

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**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**


**Present: Ld. Sr. P.P. Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.**

**IO Inspector Raja Chatterjee.**

**A-1 Goutam Kumar Basak and A-2 Soumen Chatterjee**

**Ld. Counsel Sh. Ajit Singh for A-1 Goutam Kumar Basak and A-2 Soumen Chatterjee.**

Though in the present matter order on charge has already been passed vide order dated 24.02.2020, but formal charges could not be framed by the time physical functioning of the courts closed. Since the charges can not be now got physically signed so it is deemed appropriate that the charges which are to be framed against the accused persons shall be supplied to Ld. Counsel for the accused persons online as he states that he will communicate the same to

  
BHARAT PAL SINGH  
Special Judge (PC ACT)  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi



the accused persons. and after resuming of the normal functioning of the Courts the same shall be got signed physically from the accused persons.

Ld. DLA has been asked to provide application u/s 294 Cr.PC seeking admission/denial of documents, for which he seeks some time.

Ld. DLA has been requested to submit e-copy of the application u/s 294 Cr.PC by the next date of hearing to the Reader of this Court on the official email of the court and also to Ld counsel for the accused persons. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

**Accordingly, as prayed, matter be now put up on 31.07.2020.**

At this stage, Ld. Counsel Sh. Ajit Singh has pointed out that an application has already been moved on behalf of accused G.K. Basak seeking NOC from the Court for renewal of his passport.

**Let prosecution file its reply, if any, by the next date of hearing i.e. 31.07.2020.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
Bharat Parashar  
Special Judge (PC Act)  
CBI Court No. 600  
Rouse Avenue Court  
New Delhi  
09.07.2020